

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4375
ANSWERED ON:24.04.2000
USE OF ELECTRONIC VOTING MACHINE
VIJAY KUMAR KHANDELWAL

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether arrangements were made for hundred percent electronic voting during the Assembly election held in February, 2000 in Haryana;
- (b) if so, the reaction of the people particularly in rural areas in this regard; and
- (c) the extent to which incidents of booth capturing decreased as a result thereof?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS

(SHRI RAM JETHMALANI)

(a) : The Election Commission was able to use Electronic Voting Machines (EVMs) during the General Elections to the Haryana Legislative Assembly held in February, 2000, in only 45 Assembly constituencies out of 90 constituencies due to some practical difficulties. The EVMs were used in all the 18 Assembly constituencies comprising Karnal and Rohtak Parliamentary constituencies. Besides, one constituency in each district was selected for the use of EVMs.

(b) The people and the political parties have generally appreciated the use of EVMs and therefore, it can be stated that the response was very positive.

(c) During the General Elections to the Haryana Legislative Assembly held in February, 2000, repoll was held in 23 polling stations in 7 Assembly constituencies. In 13 polling stations in 4 Assembly constituencies, where EVMs were used, voters were prevented from casting their votes and the booths were captured.